

### अनुसूचित जातियों तथा पिछड़ी जातियों

११६. श्री पद्म देव : क्या गृह-कार्य मंत्री ६ मई, १९५८ के तारिकित प्रश्न संख्या ३२६६ के उत्तर के सम्बन्ध में ऐसे स्थानों की एक सूची समा-पटल पर रखने की कृपा करेंगे जहाँ १९५७-५८ में अनुसूचित जातियों तथा पिछड़ी जातियों के कल्याण के लिए स्कूल, सालाब, कुएं और सड़कें बनाई गई थीं ?

गृह-कार्य उपमंत्री (जीमरी बाल्वा) : मांगी गई सूचना झकट्टी की जा रही है और मिलते ही वह समा-पटल पर रख दी जायेगी ।

### Organisation and Methods Division

920. Pandit D. N. Tiwary: Will the Minister of Finance be pleased to state:

(a) the number of Deputy Secretaries and special Officers working whole time in the Organisations and Methods Unit in the Ministry of Finance since the re-organisations of the Department in 1956-57;

(b) what has been the increase in its expenditure since then; and

(c) what particular improvements have been brought about by re-appointment of a whole time Deputy Secretary for the Civil expenditure division and a Deputy Financial adviser in the Defence Expenditure Division of the Ministry?

The Minister of Finance (Shri Morarji Desai): (a) Presumably the Honourable Member is referring to the Department of Expenditure. There has been no whole time Deputy Secretary or any special Officer for Organisation and Methods work in the Department except for a brief period of about a month in November 1956. There is, however, a small Section each on the Defence and Civil sides of the Department for this work.

(b) A statement showing the expenditure incurred on the Organisation and Methods Units in the Expenditure Department, year-wise from 1956-57, is laid on the Table of the House. [See Appendix III, annexure No 16A.]

(c) Improvements have been effected in the following directions:—

- (1) Effecting economies in (a) Personnel, by making studies of the work-load of each branch and (b) stores such as typewriters, furniture, etc.
- (2) Increasing the speed of disposal of work in the Branches.
- (3) Convening meetings of Section Officers periodically for exchange of ideas on matters and problems of common interest.
- (4) Inspecting the Branches and suggesting ways and means of improving the efficiency and speed of work.
- (5) Arranging for the prompt supply of reference books to the Branches and for their maintenance up-to-date.
- (6) Bringing the Recording and Indexing work, which was heavily in arrears, up to date.

### Dividend Tax and Bonus Shares Tax

921. { Shri Morarka:  
Shri Nathwani:

Will the Minister of Finance be pleased to state:

(a) the total amount of dividend tax and tax on issue of bonus shares realised yearly since their imposition;

(b) whether any exemption has been granted to any company from the payment of such tax; and

(c) if so, the reasons for the same?

**The Minister of Finance (Shri Morarji Desai):** (a) The particulars are furnished below:

- (i) Tax demand by way of additional supertax on excess dividends:

Fiscal year, 1956-57: Rs. 3.67 Crores

Fiscal year, 1957-58: Rs. 4.11 crores

- (ii) Tax demand on bonus issues:

Fiscal year, 1956-57: Rs. 26.5 lakhs

Fiscal year, 1957-58: Rs. 164.4 lakhs

(b) The categories of companies to whom the provisions relating to tax on excess dividends and bonus shares do not apply are indicated in the relevant Finance Act. Other companies are not exempt from these provisions and no exemption has in fact been granted.

- (c) Does not arise.

#### Institutions of Higher Learning

**922. Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether the University Grants Commission at its meeting recently held at Hyderabad considered the question of recognition of Institutions of "Higher Learning in the country even though they are not Universities in that sense of the word";

- (b) if so, the decision taken;

(c) the names of Institutions thus recognised; and

(d) the grants proposed to be given to those Institutions, separately?

**The Minister of Education (Dr. K. L. Shrivastava):** (a) Yes, Sir.

(b) and (c). The Commission resolved as follows:—

- (i) the Government of India be advised to declare the Indian Agricultural Research Institute as a University for the purposes of the University Grants Commission Act.

(ii) the Commission regretted its inability to recommend recognition of the Physical Education College, Gwalior as

a University for the aforesaid purpose.

- (iii) the Commission decided to defer their decision on the requests of the Gurukula Kangri and Gamia Millia for recognition under its Act, until it had a further opportunity to discuss the whole question.

(d) The Commission has informed this Ministry that there is no proposal for any grant to be paid by it to the Indian Agricultural Research Institute, New Delhi at present.

#### Central Government Employees

**923. Shri Ghosal:** Will the Minister of Home Affairs be pleased to state:

(a) the number of the Central Government employees at present; and

(b) what is the percentage of temporary employees and the average length of service?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) 16,07,387 on 1st November, 1957.

(b) The information is being collected and will be laid on the Table of the House as early as possible.

#### Income-Tax Assessee in Uttar Pradesh

**924. Shri Vajpayee:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1339 on the 17th March, 1958 and state:

(a) the number of assessee in Uttar Pradesh from whom income-tax could not be realised during the year 1956-57; and

(b) the amount of income-tax arrears during the same period?

**The Minister of Finance (Shri Morarji Desai):** (a) The number of assessee from whom income-tax fell due during the financial year 1956-57 and from whom income-tax could not